

Central Administrative Tribunal, Principal Bench

Original Application No. 1737 of 1998  
M.A. 54/99

New Delhi, this the 25th day of October, 2000

Hon'ble Mr. Kuldip Singh, Member (J)  
Hon'ble Mr. S.A.T. Rizvi, Member (A)

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1. Shri D.S. Sharma  
S/o Shri D.D. Sharma  
R/o C-168, Clock Tower, Hari Nagar,  
New Delhi-54

2. Smt. Harbans Kaur Arneja  
W/o of Shri Kartar Singh Arneja  
R/o 162A, 'G' Block  
Hari Nagar, Jail Road,  
New Delhi-58

3. Smt. Shakuntala Devi Sharma  
Wife of Shri B.K. Sharma  
R/o 117, Sector 37, Faridabad  
Haryana

- Applicants

(All are employed as Supervisors (PE) in  
the Dte. of Education of Govt. of NCT of  
Delhi and presently posted at New Delhi)

(By Advocate - Shri B.R. Gupta)

Versus

1. Lt. Governor of Delhi  
Rajniwas Marg, Delhi

2. Principal Education Secretary (Education)  
Govt. of NCT of Delhi  
General Administration Deptt (Education Deptt.)  
215-216, Old Sectt, Delhi

3. Director of Education/Joint Secretary (Edn),  
Govt. of NCT of Delhi, Old Sectt.,  
Delhi

4. Shri Satish Sonkar S/o Shri Moti Lal  
working as Asstt. Director of  
Education (PENI)

- Respondents

(By Advocates - Shri Vijay Pandit for official  
respondents and Shri K.P. Dohare for  
private respondent)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

In this OA, the applicants have prayed for  
various reliefs and one such relief at para 8.2 is

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reproduced hereunder:-

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"8.2 - to direct the Respondents to determine the inter-se-seniority of the officers including that of the applicants herein in the cadre of Supervisors(PE) in the light of the Supreme Court judgement dated 10.10.95 in the case of Union of India vs. Vir Pal Singh Chauhan etc. (JT 1995 (7) SC 231) and the Department of Personnel and Trg. OM dated 30.1.97 in so far it pertains to the implementation of the said Supreme Court judgement"

2. The above quoted relief shows that the applicants are asking to direct the respondents to finalise the seniority list of Supervisors (PE) in the light of Supreme Court judgement dated 10.10.95 in the case of Union of India vs. Vir Pal Singh Chauhan & ors. and the Deptt. of Personnel and Training OM dated 30.1.97 in so far as it pertains to the implementation of the said Supreme Court judgement.

3. The respondents at para 4.10 of their reply have submitted that the seniority list of PGT (PE) as well as Supervisor (PE) are to be recast in view of the judgement of the Hon'ble Supreme Court, which is under process of issuing a tentative seniority list shortly. Shri Pandita, learned counsel for the respondents submitted that this term 'shortly' may not be taken into consideration and respondents should be given a fixed time frame to issue the seniority list.

4. Taking into consideration the submission of Shri Pandita, this OA is disposed of with a direction to respondents that they will complete the exercise of finalising the aforesaid seniority list within a

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period of six months by following the prescribed procedure under the rules and inviting the objections of all concerned.

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5. O.A. stands disposed of with the above directions. No costs.

*S.A.T. Rizvi*  
(S.A.T. Rizvi)

Member (A)

*Kuldeep Singh*  
(Kuldeep Singh)  
Member (J)

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